

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3610
TO BE ANSWERED ON 27TH MARCH, 2018**

DEFICIENCIES IN IMPLEMENTATION OF JSY

3610. SHRI K.K RAGESH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether any deficiencies in the implementation of Janani Suraksha Yojana (JSY) have been noticed;
- (b) if so, the details thereof and details of the concrete steps which are being taken to address such deficiencies, if any; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(ASHWINI KUMAR CHOUBEY)**

(a) to (c): To address the deficiencies identified from time to time regarding implementation of Janani Suraksha Yojana (JSY), the Ministry has issued following instructions to State Governments:

- To ensure fast and seamless flow of funds under JSY from State headquarters to District and further to Block Primary Health Centers (PHCs) and Sub-centre levels and payment of financial assistance before discharge of pregnant women after delivery;
- Payment of cash assistance under JSY to all beneficiaries directly into their accounts through Direct Benefit Transfer (DBT);
- Public display of names of JSY beneficiaries in health facilities on a monthly basis so as to ensure transparency and check fraudulent payments;
- Physical verification of beneficiaries by State and District officials in a random manner;
- To create awareness on JSY, States and UTs have been authorized to utilize upto 5% of JSY budget on administrative expenses including IEC;
- Setting-up of JSY grievance redressal cells for prompt redressal of grievances.

Further periodic verification of beneficiaries and assessment of the scheme is being done by the Ministry of Health & Family Welfare through the Regional Evaluation Teams (RETs) of the Regional Directorates.

Since 2011-12, the Ministry is also getting the annual transaction audit of the National Health Mission (NHM) done through the Comptroller & Auditor General of India (CAG) in all the States in order to facilitate independent monitoring and to take corrective measures.

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